

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE  
LOK SABHA  
UNSTARRED QUESTION NO.2571  
TO BE ANSWERED ON WEDNESDAY, THE 4<sup>th</sup> AUGUST, 2021**

**Fast Track Courts**

**2571. SHRI SUNIL DATTATRAY TATKARE:**

**DR. NISHIKANT DUBEY:**

**SHRI SANGANNA AMARAPPA:**

**SHRIMATI SUPRIYA SULE:**

**SHRI MANICKAM TAGORE B:**

**DR. AMOL RAMSING KOLHE:**

**DR. DNV SENTHILKUMAR. S.:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the aims and objectives envisaged under the scheme of Fast Track Courts alongwith its present status;
- (b) the criteria fixed for setting up of Fast Track Court (FTC) in the country along with the number of FTCs constituted and functioning including Jharkhand and Karnataka;
- (c) the achievements made by these courts including number of cases transferred and disposed of during the last three years and current year along with the number of cases pending in these Courts at present;

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- (d) the total funds allocated and spent for such courts during the said period, state-wise;
- (e) whether the funds being provided to FTCs are not adequate to meet the recurring and non-recurring expenditure being incurred by such courts and if so, the steps taken by the Government in this regard;
- (f) whether some States have been providing support to FTCs from their own resources ever since the central support was discontinued and if so, the details thereof, State-wise; and
- (g) whether the Government proposes to set up more FTCs in the country and if so, the details thereof and if not, the reasons therefor, State/UT-wise?

**A N S W E R**  
**MINISTER OF LAW AND JUSTICE**  
**(SHRI KIREN RIJJU)**

(a) to (g) The aim and objective of setting up Fast Track Courts (FTCs) is for fast tracking the disposal of cases of heinous crimes; civil cases involving senior citizens, women, children, disabled and litigants affected with HIV-AIDS and other terminal ailments and civil disputes involving land acquisitions and property/rent disputes pending for more than five years.

Setting up of FTCs and its functioning fall within the domain of the respective State Governments in consultation with the respective High Courts. FTCs were created during 11<sup>th</sup> Finance Commission for disposal of longpending casesbased

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on the findings of a study that one such court disposes up to 168 cases in a year. Central funding has been discontinued after 31.03.2015. Subsequently, 14<sup>th</sup> Finance Commission had recommended that the number of FTCs to be established should be 10% of the sanctioned strength of Judicial Officers of the State. The 14<sup>th</sup> Finance Commission had recommended the setting up of 1800 FTCs during 2015-2020 and had urged State Governments to utilize enhanced fiscal space available through tax devolution (32% to 42%) for this purpose. The details of funds allocated by State/UT Governments and their expenditure on these courts from 14<sup>th</sup> Finance Commission period onwards is not maintained at Central Government level. Presently, there are 956 functional FTCs including Jharkhand and Karnataka. The number of FTCs proposed and functional in the country including Jharkhand and Karnataka is given at **Annexure-I**. Information on the number of cases disposed of during the last three years and current year alongwith the number of cases pending in these FTCs, as made available by the various High Courts is given at **Annexure-II**.

**ANNEXURE-I****LOK SABHA UNSTARRED QUESTION NO.2571 TO BE ANSWERED ON  
4.8 2021****NO. OF FTCs PROPOSED & FUNCTIONAL IN THE COUNTRY  
(STATE / UT -WISE)**

<b>S.No</b>	<b>Name of the State</b>	<b>No. of FTCs proposed</b>	<b>No. of FTCs Functional (May, 2021)</b>
1.	Andhra Pradesh	47	21
2.	Telangana	37	34
3.	Assam	36	15
4.	Arunachal Pradesh	0	0
5.	Mizoram	07	2
6.	Nagaland	03	1
7.	Bihar	147	33
8.	Chhattisgarh	28	23
9.	Gujarat	174	35
10.	Himachal Pradesh	13	0
11.	Jammu & Kashmir	21	7
12.	Jharkhand	50	41
13.	Karnataka	95	16
14.	Kerala, Lakshadweep	41	28
15.	Madhya Pradesh	133	0
16.	Maharashtra, D&N, Daman & Diu	204	114
17.	Goa	05	3
18.	Manipur	03	6
19.	Meghalaya	04	0
20.	Orissa	63	0
21.	Punjab	50	7
22.	Chandigarh	02	0

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23.	Haryana	48	6
24.	Rajasthan	93	0
25.	Sikkim	01	2
26.	Tamil Nadu, Puducherry	89	74
27.	Tripura	09	11
28.	Uttar Pradesh	212	372
29.	Uttarakhand	28	4
30.	West Bengal, A&N Islands	94	88
31.	Delhi	63	13
	<b>Total</b>	<b>1800</b>	<b>956</b>

**ANNEXURE-II****LOK SABHA UNSTARRED QUESTION NO.2571 TO BE ANSWERED ON  
4.8 2021****INFORMATION ON THE NUMBER OF CASES DISPOSED OF DURING THE LAST  
THREE YEARS AND CURRENT YEAR ALONG WITH THE NUMBER OF PENDING  
CASES IN FTCs**

<b>S.No</b>	<b>State/UT</b>	<b>No. of cases disposed in 2018</b>	<b>No. of cases disposed in 2019</b>	<b>No. of cases in disposed 2020</b>	<b>No. of cases disposed 2021 (up to May 2021)</b>	<b>Pending Cases (As on 31.05.2021)</b>
1.	Andhra Pradesh	3949	427	26	26	6153
2.	Assam	2314	1319	302	328	8744
3.	Mizoram	215	79	13	8	201
4.	Nagaland	8	0	1	1	30
5.	Bihar	11525	1789	184	350	12252
6.	Chhattisgarh	3862	996	194	175	6829
7.	Delhi	638	226	21	4	4638
8.	Goa	0	0	0	11934	1836
9.	Maharashtra	160641	29779	5119	3039	163112
10.	Gujarat	0	0	35	22	5682
11.	Haryana	768	162	1	3	724
12.	Punjab	0	0	23	13	431
13.	J&K	0	20	0	62	2261

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14.	Jharkhand	1946	430	14	4	5986
15.	Karnataka	0	0	44	44	3346
16.	Kerala	0	0	101	24	6477
17.	Manipur	190	19	10	1	435
18.	Sikkim	19	8	0	0	20
19.	Tamil Nadu	14911	688	2811	83	94252
20.	Tripura	1423	38	18	7	1560
21.	Uttar Pradesh	234182	71034	7083	2638	526704
22.	Uttrakhand	562	83	14	10	664
23.	West Bengal	16358	3071	708	102	58955
24.	Telangana	1694	4942	178	87	12200
	<b>Total</b>	<b>455205</b>	<b>115110</b>	<b>16900</b>	<b>18965</b>	<b>923492</b>